

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.102**  
**IB-692/ND/2022**  
**IA/2091/2024**

**IN THE MATTER OF:**

**M/s. Clix Capital Services Pvt. Ltd.**

**...PETITIONER**

**Vs**

**M/s. Kiran Udyog Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 02.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Mahima Singh, Adv. Komal  
Abrol.

**For the Respondent/Corporate Debtor** :

**ORDER**

**IA/2091/2024**

This is an application filed by the Resolution Professional in terms of Regulation 13(1C)(b)(ii) of the IBBI (Insolvency Resolution Process) for Corporate Persons, Regulations, 2016 for condonation of delay in filing the claim by certain claimant before the Resolution Professional.

Ld. Counsel on behalf of the Resolution Professional is present and submitted that the two claims were received by them after the stipulated period and in terms of amended Regulation 13(1)(b), RP has verified those claims and has categorized them as acceptable and accordingly after taking approval of the CoC filed the present application seeking condonation of delay.

In view of the above, we condone the delay in filing the claim details of which are given in para 3.12 of the application. Accordingly, RP may revise the list of Creditors and file the same before us.

With these observations, IA is **disposed of**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**